

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3916
ANSWERED ON:06.08.2014
RESERVATION IN PROMOTION
Kishore Shri Kaushal

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government propose to enact the `Constitutional Amendment Bill` to ensure reservation in promotion to the employees and officers belonging to SC/ST category as per the seniority list in Government and semi-Government services;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the steps taken so far by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (c): A Bill to amend the Constitution to provide impediment free reservation in promotion to Scheduled Castes and Scheduled Tribes was passed by the Rajya Sabha on 17/12/2012. However, the said Bill could not be considered and passed in the Lok Sabha and the bill lapsed on the dissolution of the 15th Lok Sabha. The matter is under examination.